

THE HIGH COURT OF MADHYA PRADESH
Merc.18785-2021
(Kamalkishore Singh Rawat Vs. State of M.P.)

Gwalior Dt. 22.04.2021

Shri Sangeeta Pachauri, learned counsel for the petitioner.

Shri A.K. Nirankari, learned Public Prosecutor for the respondent-State.

Shri Anil Jha, learned counsel for the victim.

Case diary is perused.

Learned counsel for the rival parties are heard through video conferencing.

This is 1st application filed u/S.439 Cr.P.C. for grant of bail by the petitioner.

The petitioner has been arrested on 18.03.2021 by Police Station Chinor, District Gwalior (M.P.), in connection with Crime No.34/2021 registered in relation to the offences punishable u/Ss.377, 323 of IPC.

Learned Public Prosecutor for State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

Looking to the nature of offence which is of unnatural sex as alleged by the wife of petitioner, it would be appropriate to allow the investigation to be over before the request for bail is considered.

Accordingly, present bail application stands dismissed with liberty to come again after completion of investigation.

(Sheel Nagu)
Judge